



2026:AHC:22688-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 258 of 2026

Shafeek Ahamad

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukesh Joshi, Sudhakar Yadav
Counsel for Respondent(s)	:	Jagdish Pathak (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed, *inter alia*, seeking direction to the respondents to restrain respondent No. 4 from making construction over the land of Gata No. 15, situated at Nagar Panchayat, Daniyal, Post- Daniyal Mustkam, Block-Swar, District-Rampur, recorded as *banjar* as per the revenue record.
2. A perusal of the petition indicates that except for few representations, apparently sent only with a view to file the present petition before this Court, no material worth the name has been produced on record for substantiating the allegations as made in the petition.
3. In view thereof, we do not find any reason to entertain the present petition, purportedly in public interest, the same is, therefore, dismissed leaving it open for the petitioner to take appropriate proceedings in accordance with law.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 3, 2026
Mukesh Pal/AKShukla